

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

**RAJYA SABHA
UNSTARRED QUESTION NO.269
ANSWERED ON THURSDAY, THE 8TH DECEMBER, 2022**

LOK ADALAT CAMPS

269. SHRI NARHARI AMIN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- a) whether Lok Adalat Camps are organized continuously in the country;
- b) if so, the number of camps organized in the State of Gujarat during the last two years;
- c) the total number of complaints received in these camps; and
- d) the total number of complaints resolved through these camps, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a): Lok Adalat is primarily a “People’s Court” wherein decisions are arrived at between two or more disputing parties on mutually acceptable terms amicably. Lok Adalat has been given statutory status under the Legal Services Authorities Act, 1987. Lok Adalat can take up any kind of Civil matters and all Criminal Compoundable matters, whether pending in a court or at the Pre-Litigative stage. The award made by Lok Adalat is deemed to be a decree of a civil court and is final and binding on all parties and no appeal lies against the Award before any court. There are three types of Lok Adalats:-

- (i) National Lok Adalats:

National Lok Adalats are held on a single day in all the Courts of the County, four times in a year. The dates of the National Lok Adalats are decided by National Legal Services Authority (NALSA) in the beginning of each calendar year and circulated to all the State Legal Services Authorities (SLSAs). During the COVID pandemic, the Legal Services Authorities (LSAs) innovatively leveraged technology and introduced E-Lok Adalat, wherein affected parties could get this matter resolved without visiting the venue of the Adalat physically.

(ii) State Lok Adalats:

State Lok Adalats are planned and organized by the State Legal Services Authorities within the State. It may be conducted on weekly, bimonthly, monthly or quarterly basis, as per their specific need.

(iii) Permanent Lok Adalats:

Permanent Lok Adalats are conducted on daily basis or as per the number of sittings decided per week. Presently, 344 Permanent Lok Adalats are functioning in 37 States/UTs including State of Gujarat.

(b) to (d): The details of the Lok Adalats organized and cases disposed off in Lok Adalats in the State of Gujarat during the last two years are as under:-

(i) National Lok Adalat:

Year	No. of Lok Adalats organized	Pre-litigation Cases		Pending Cases	
		Taken up	Disposal	Taken up	Disposal
2021	3	4,99,419	70,424	9,66,644	6,78,298
2022	4	13,49,226	4,37,056	13,82,355	7,48,515

E-Lok Adalat:

Pre-Litigation Cases		Pending Cases in Courts	
Taken Up	Disposal	Taken Up	Disposal
46,189	3,521	37,738	20,945

(ii) State Lok Adalat:

Year	No. of benches constituted	Pre-litigation Cases		Pending Cases	
		Taken up	Disposal	Taken up	Disposal
2021-22	5,157	19,456	255	31,384	15,291
2022 -23 (upto Sept.22)	2,102	18,166	1,316	24,976	10,864

(iii) Permanent Lok Adalat:

Year	Cases settled
2021-22	2238
2022-23 (upto September, 2022)	8
